

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 12.12.2013**

The meeting No.35/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC

The agenda for meeting No.35/AM-14 dated 12.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :35/84-ALC3/2013

**MEETING DATE** : 12.12.2013

Case No.:2/35/84-ALC3/2013	Party Name: SUNRISE SILK UDYOG	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Approved	
HQ File :01/84/050/00261/AM14/	RLA File :07/24/040/00458/AM13/	Lic.No/Date:0710097028 24.07.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export	Import item	Quantity

1		Quantity	allowed
1.	Dyed/Printed/Embroidered warp pile Fabric, cut, Width 44/45 Inches 160-200 GSM (Fabrics made out of 82% Rayon, 10% Nylon filament yarn and 8% silk yarn with 10%+-variation	49490 Sq. meter	Cut Pile Fabric undyed/dyed/Unprinted Width 44/45 Inches 160-200 GSM (Fabrics made out of 82% Rayon, 10% Nylon filament yarn and 8% silk yarn with 10%+-variation
			50000 Sq. meter
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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	<b>Case No.:11/24/84-ALC3/2013</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Reject</b>
	HQ File :01/84/050/00169/AM14/	RLA File :35/24/040/00023/AM14/	Lic.No/Date:3510041936 22.08.2013	<b>Rejected</b>
2	<b>Decision:</b> The Committee considered the case as per agenda along with other relevant papers and observed that the firm has not furnished some information sought by DC (MSME) vide their letter dated 11.10.2012. In view of above, the Committee was unable to finalize the norms and constrained to reject the case.  RLA may take suitable consequential action accordingly.			

	<b>Case No.:12/24/84-ALC3/2013</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Reject</b>
	HQ File :01/84/050/00170/AM14/	RLA File :35/24/040/00022/AM14/	Lic.No/Date:3510041934 22.08.2013	<b>Rejected</b>
3	<b>Decision:</b> The Committee considered the case as per agenda along with other relevant papers and observed that the firm has not furnished some information sought by DC (MSME). In view of above, the Committee was unable to finalize the norms and			

constrained to reject the case.

RLA may take suitable consequential action accordingly.

4	<b>Case No.:19/24/84-ALC3/2013</b>	Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00177/AM14/	RLA File :04/24/040/00115/AM14/	Lic.No/Date:0410149217 28.08.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.			

5	<b>Case No.:11/26/84-ALC3/2013</b>	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Approved</b>											
	HQ File :01/84/050/00190/AM14/	RLA File :07/24/040/00158/AM14/	Lic.No/Date:0710097963 02.09.2013												
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has enclosed sample of both – full insole and half insole and also given calculation of cutting of insole board and shank board. Accordingly, based on information furnished by the firm and allowing 5% wastage, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting calculate the following norms to ratify the Advance Authorization issued in this case as detailed below:-														
	<table><tr><th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr><tr><td rowspan="2">1.</td><td rowspan="2">Footwear Inc Footwear Insole components – Full insole-3,00,000 pairs, Half insole-1,00,000 pairs</td><td rowspan="2">4,00,000 Pair</td><td>Relevant thickness Cellulose Insole Board of 1.00x1.5 meter</td><td>14,224 Nos.</td></tr><tr><td>Relevant thickness Shank</td><td>6452 Nos.</td></tr></table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Footwear Inc Footwear Insole components – Full insole-3,00,000 pairs, Half insole-1,00,000 pairs	4,00,000 Pair	Relevant thickness Cellulose Insole Board of 1.00x1.5 meter	14,224 Nos.	Relevant thickness Shank
S.No.	Export Product	Export Quantity	Import item	Quantity allowed											
1.	Footwear Inc Footwear Insole components – Full insole-3,00,000 pairs, Half insole-1,00,000 pairs	4,00,000 Pair	Relevant thickness Cellulose Insole Board of 1.00x1.5 meter	14,224 Nos.											
			Relevant thickness Shank	6452 Nos.											

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	<b>Case No.:20/24/84-ALC3/2013</b>	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00178/AM14/	RLA File :04/24/040/00113/AM14/	Lic.No/Date:0410149440 03.09.2013	Defer Date: 02.01.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 02.01.2014.			

7	<b>Case No.:3/26/84-ALC3/2013</b>	Party Name: THE TRAVANCORE MATS & MATTING CO	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00182/AM14/	RLA File :10/24/040/00034/AM14/	Lic. No/Date:1010054635 04.09.2013	Defer Date: 02.01.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the information sought by DIPP vide their deficiency letter dated 23.10.2013. The case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 02.01.2014.			

8	<b>Case No.:6/26/84-ALC3/2013</b>	Party Name: SAVI LEATHERS	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00185/AM14/	RLA File :05/24/040/00189/AM14/	Lic No/Date:0510365117 10.09.2013	Defer Date: 09.01.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of import item mentioned in application received manually is different than that mentioned in online application. It is also observed that DIPP has already issued a deficiency letter to the applicant firm for furnishing the requisite information/details in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 09.01.2014.			

9	Case No.:10/31/84-ALC3/2013	Party Name: VEDA PATCH WORKS	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status: Deferred
	HQ File :01/84/050/00223/AM14/	RLA File :04/24/040/00144/AM14/	Lic.No/Date:0410150373 26.09.2013	Defer Date: 09.01.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The reply received from the applicant firm has been forwarded to DC (MSME). It was decided to defer the case for re-listing on 09.01.2014.				

10	Case No.:5/28/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status : Approved										
	HQ File :01/84/050/00211/AM14/	RLA File :07/24/040/00226/AM14/	Lic.No/Date:0710098733 30.09.2013											
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/85/2013-14/Hosy., dated 12.12.2013 as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Girls Dress made of 100% Cotton Woven Yarn Dyed fabric GSM-110 (Style No. CX87119248) (Tolerance Plus or minus 10%)</td><td>4320 Nos</td><td>100% Cotton Woven Yarn Dyed fabric GSM-110 (Tolerance Plus or minus 10%)</td><td>2.11 Sq. meter per piece</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Girls Dress made of 100% Cotton Woven Yarn Dyed fabric GSM-110 (Style No. CX87119248) (Tolerance Plus or minus 10%)	4320 Nos	100% Cotton Woven Yarn Dyed fabric GSM-110 (Tolerance Plus or minus 10%)	2.11 Sq. meter per piece
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Girls Dress made of 100% Cotton Woven Yarn Dyed fabric GSM-110 (Style No. CX87119248) (Tolerance Plus or minus 10%)	4320 Nos	100% Cotton Woven Yarn Dyed fabric GSM-110 (Tolerance Plus or minus 10%)	2.11 Sq. meter per piece										

Case No.:3/35/84-ALC3/2013	Party Name: SRI TEXTILE FRODE	Meet No/Date:35/84-ALC3/2013	Status:
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11		PRIVATE LIMITED,	12.12.2013	<b>Deferred</b>
	HQ File :01/84/050/00262/AM14/	RLA File :32/21/040/00133/AM14/	Lic.No/Date:3210070023 20.11.2013	Defer Date: 09.01.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement of the garment, CAD/lay-marker and sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 09.01.2014.			

12	<b>Case No.:4/35/84-ALC3/2013</b>	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00263/AM14/	RLA File :32/21/040/00135/AM14/	Lic.No/Date:3210070026 20.11.2013	Defer Date: 09.01.2014.
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement of the garment, CAD/lay-marker, sample and application of each fabric in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 09.01.2014.			

13	<b>Case No.:5/35/84-ALC3/2013</b>	Party Name: EAST END SILKS PVT LTD	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00264/AM14/	RLA File :02/24/040/00123/AM14/	Lic.No/Date:0210196620 21.11.2013	Defer Date: 09.01.2014.
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.			

	<b>Case No.:6/35/84-ALC3/2013</b>	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:35/84-ALC3/2013 12.12.2013	<b>Status:</b> <b>Deferred</b>
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14	HQ File :01/84/050/00265/AM14/	RLA File :02/24/040/00143/AM14/	Lic.No/Date:0210196868 27.11.2013	Defer Date: 09.01.2014.
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.				

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Case No.:1/35/84-ALC3/2013	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:35/84-ALC3/2013 12.12.2013	Status : Approved	
HQ File :01/84/050/00260/AM14/	RLA File :08/24/040/00369/AM14/	Lic.No/Date:0810126739 28.11.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	10NE/59 Tex Yarn (containing Para Aramid Fibre = 4363 Kgs., Mod Acrylic Fibre = 2908 Kgs. & Stainless Steel wire = 2729 Kgs.)	10,000 Kgs.	Mod Acrylic Fibre	3024 Kgs. (including 4% wastage)
			Para Aramid Fibre	4538 Kgs. (including 4% wastage)
			Stainless Steel wire	2756 Kgs. (including 1% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

## Manual Agenda Cases

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(16)

Case No.405	M/s. Galaxy Elegant Fashions Pvt. Ltd., New Delhi.
NC 35/14 dt. 12.12.2013	File No. 01/84/50/415/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510342519 dated 04.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that PH facility has not been availed by the firm during the meeting. However, the representative of the firm came and met at 3.30 PM and requested for one more chance. Therefore it is decided to defer the case for re-listing on 26.12.2013.

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Case No.406	M/s. Galaxy Elegant Fashions Pvt. Ltd., New Delhi.
NC 35/14 dt. 12.12.2013	File No. 01/84/50/416/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510340389 dt. 07.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that PH facility has not been availed by the firm during the meeting. However, the representative of the firm came and met at 3.30 PM and requested for one more chance. Therefore it is decided to defer the case for re-listing on 26.12.2013.

(18)

Case No.407	M/s. Radnik Exports, New Delhi.
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NC 35/14 dt. 12.12.2013	F.No. 01/84/162/158/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No.0510351464 dated 12.04.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of CAD as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	71/0-Ladies Blouse with Tightening at bottom made of 91% Silk, 9% Metallised Fiber Woven Fabric, GSM-31+/-10% (Style: PC ZINGO)	5789 Nos.	91% Silk, 9% Metallised Fiber Woven Fabric, Width 43''(cuttable 40'') GSM-31+/-10%	3.35 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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